

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 475/2019

AJAY PANDAY & OTHERS
VERSUS
UNION OF INDIA AND OTHERS

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**REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE
NATIONAL GREEN TRIBUNAL DATED 17.06.2020 PASSED IN OA NO. 475/2019 IN RE:
AJAY PANDEY & OTHERS VS UNION OF INDIA AND OTHERS**

I. INTRODUCTION

The Hon'ble National Green Tribunal in the matter of OA No. 475/2019 in re: *Ajay Pandey & Ors. Vs. Union of India & Ors.* considered the issue of remedial action against illegal sand mining on the river bed between *Etawah* and *Jalaun* District including *Auraiya* District, Uttar Pradesh.

According to applicant (Mr. Ajay Pandey & Ors.), illegal sand mining is taking place in river Yamuna and its four tributaries viz., *Chambal*, *Kwari*, *Sindh* and *Pahuj*, which merge in river Yamuna called *Panchnad*. The illegal mining is causing ecological damage to the river, affecting aquatic life, resulting in air pollution and other violations related to environmental norms. Overall, adversely affecting the health of inhabitants. These problems were highlighted in the article '*Environmental Impact of River Bed Mining – A Review*' published with relevant photographs and newspaper report dated 13.05.2019 published in *Amar Ujala*, Kanpur Edition under the title '*Storage of Sand in Contravention of Rules*'.

**II. FEW ORDERS PASSED BY THE HON'BLE NGT IN O.A. No. 475/2019 IN RE: AJAY
PANDEY & OTHERS VS UNION OF INDIA AND OTHERS**

1. Vide order dated 24.05.2019, Hon'ble NGT directed Uttar Pradesh Pollution Control Board (UPPCB) and State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh to submit a report regarding illegal sand mining in the areas of concern.
2. The matter was considered on 26.07.2019 and the Tribunal took note of the report and directed to file a fresh report furnished by a joint Committee comprising Member Secretary, SEIAA, UP and the Member Secretary, State

Pollution Control Board (SPCB) within one month. The Member Secretary, SPCB was made the nodal agency for coordination and compliance.

"3. Accordingly, a report has been furnished vide e-mail dated 24.07.2019 by the Deputy Director, Department of Environment on behalf of SEIAA, Uttar Pradesh. Even though the report furnished by the Deputy Director, Department of Environment on behalf of SEIAA, Uttar Pradesh, states that there is no illegal mining, the applicant in person challenged the said report before the Hon'ble Tribunal. In support of his submissions, he placed reliance on the photographs, particularly photographs at page nos. 55, 57, 60, 67 and 69 of his objections filed in OA.

4. Accordingly, Hon'ble NGT directed that a fresh report be furnished by a Joint Committee comprising Member Secretary, SEIAA, UP and the Member Secretary, State Pollution Control Board (SPCB) within one month. The Member Secretary, SPCB was made the nodal agency for coordination and compliance."

3. In view of the above, a report was filed by the UP PCB on 02.11.2019 *inter-alia* stating as given below:

"Muradganj: *First, the joint team inspected village Muradganj (Near Dipali Hotel and Restaurant and Marriage Garden). At the time of inspection no sand storage was found. Latitude and longitude of the concerned area is 26.5076358 and 79.40222384 respectively. Photograph of the inspected area is being enclosed.*

Bijalpur: *At the time of inspection no mining activity was found in the lease area and lease area was completely submerged in water due to rainy season. The latitude and longitude of the concerned area is 26 ° 24 ' 17.7123 " and 79 ° 20 ' 0.203 " respectively. Photograph of the inspected area is being enclosed.*

Weigh Bridge: *At the time of inspection, a weigh bridge was also found under construction by leaseholder. The latitude and longitude of the concerned area is 26° 24'26.388" and 79°20'3.118 " respectively. Photograph of the inspected area is being enclosed.*

Ayana village: Joint team inspected Ayana village (Near Primary Health Centre, Ayana), and sand storage found behind PHC Ayana. Lease holder representative told that sand has been accumulated here as per rules of Bhandaran Niyamawali for a period of 5 years (form- B). The latitude and longitude of the concerned area is 26°27'48.948" and 79°20'50.388" respectively. Photograph of the inspected area, is being enclosed.

Shergarh Ghat: A joint team visited Shergarh Ghat in district Auraiya, No mining activity was found as the mining officer of Auraiya told that no lease has been granted in this area. The latitude and longitude of the concerned area is 26° 25'36.952" and 79°28'47.003" respectively. Photograph of the inspected area, is being enclosed."

4. Vide order dated 27.06.2020 an affidavit dated 03.03.2020 filed by the applicant regarding the above matter was considered. It was submitted by the applicant that illegal sand mining is still rampant. The related photographs of unnumbered truck carrying sand and news article published in Amar Ujala (dated 27.02.2020) were annexed by the applicant. The news article mentioned that action had been taken against ten constables for illegal mining. In view of this, Hon'ble NGT observed that it was difficult to accept the report filed by the State PCB without further verification. Therefore, it directed this Oversight Committee to ascertain the facts from concerned District Magistrates or any other Administrative channel and furnish a report in the matter.

III. MINUTES OF THE MEETING OF OVERSIGHT COMMITTEE

In view of the above direction of the Hon'ble NGT dated 17.06.2020, a meeting regarding O.A. No. 475/2019 was held on 28.07.2020 by Oversight Committee, NGT, UP through Video-Conferencing (Refer Appendix- I). In the said meeting the concerned DMs (Shri JB Singh, DM Etawah, Shri Mannan Akhtar, DM Jalaun & Shri Abhishek Singh, DM Auraiya) and the Chief Mining Officer (Shri Anil

Kumar Sharma) were asked to participate. Shri Ashish Tiwari, Member Secretary, UPPCB and Shri Avadhesh Tripathi, CPCB were also present in the meeting.

Apart from other discussions in the matter the committee asked the concerned D.M.s to inquire whether any illegal mining is taking place in their respective districts. The Oversight Committee directed the District Magistrates of Auraiya, Jalaun and Etawah to get the inspection done through a team of responsible officers to verify the facts and submit report to the Committee.

The detail of the reports submitted by the District Magistrates is presented below:

Status of Auraiya:

- DM Auraiya had constituted a committee for physical inspection and verifying the facts in Auraiya district on 01.08.2020. As per the inspection committee, there was no storage of sand at Muradnagar near Deepali Hotel.
- In Bijalpur, Plot number-03 had been duly allotted for 5 years to the leaseholder Ms Pandey & Pandey Brothers. Currently due to monsoons, mining activity was not going on.
- The weigh bridge at Bisalpur was operational.
- In Village Ayana, the lease holder Ms Pandey & Pandey Brothers had been permitted to store 90000 cubic meter of sand on 09.05.2018. After December 2018, there was no inbound or outbound movement of sand from that site. The area of 1400 cubic meter of mixed sand was lying there for which an FIR was lodged on 10.10.2019. Another FIR was lodged on 09.10.2019 for illegal storage of sand at another site. However, no illegal mining was observed by the inspection team either at Shergarh Ghat or at Panchnad.

Status of Jalaun:

- DM Jalaun constituted a team for the inspection of the site on 29.07.2020. No illegal mining was found at Panchnad. There was no path way or approach

road for transportation of sand from rivers nor were there any physical symbols indicating sand mining.

- The team also did not observe any damage to ecology or aquatic life in the area. The team thus concluded that no illegal mining was being done in the area.

Status of Etawah:

- DM, Etawah constituted an inspection committee which surveyed the site on 27.07.2020. The Committee inspected Shergarh and Panchnada areas and no signs of illegal mining in the area were spotted. As far as report published in Amar Ujala on 27.02.2020 regarding removal of SI and 10 constables on the charges of connivance in illegal mining was concerned, the Committee noted that this incident had nothing to do with illegal mining in the area. In fact, it was found that Morang was being illegally transported from across the border from Madhya Pradesh in connivance with local police. In this regard, Sub Inspector Shri Pradeep Kumar was suspended on 08.06.2020 and 10 constables were sent to Police Lines. DM Etawah also confirmed about the incident.

IV. SUMMARY OF THE COMPLIANCE STATUS OF THE DIRECTIONS GIVEN BY HON'BLE NGT IN O.A. NO. 475/2019

Based on the above, various issues and directions were discussed in orders of the Hon'ble NGT in **O.A. No. 475/2019**. The compliance status of the different issues based on the questionnaire given to them by the Oversight Committee was reported by DMs of the concerned districts. The details are as follows:

S.No.	Directions by Hon'ble NGT	Compliance Status
1	Status of a joint report from the Member Secretary, State Pollution Control Board and	It was alleged that there were complaints about illegal sand mining on the river bed in the districts of Etawah, Jalaun and Auraiya.

	the Member Secretary, State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh	The same was inspected by a Joint committee of Member Secretary, UPPCB and State Environment Impact Assessment Authority (SEIAA), and report was filed before Hon NGT on 24.07.2019.
2	<p>The current status on the following-</p> <p>a) Condition of sand storage in Muradganj</p> <p>b) Mining activity in Bijalpur</p> <p>c) Condition of Weigh Bridge</p> <p>d) Status of sand storage in Ayana village (Near Primary Health Centre, Ayana)</p> <p>e) Mining activity Shergarh Ghat in district Auraiya</p>	<p>No illegal sand mining in these districts. The report on 02.11.2019 submitted by the joint committee, in which they did not find any such illegal activity.</p> <p>The District Magistrates of Auraiya, Jalaun and Etawah were directed by Oversight Committee to get fresh inspection done, verify the facts and submit report.</p> <p>DM Auraiya informed that he formed a committee consisting of ADM (F&R) Auraiya, SDM Auraiya, SDM Ajitmal, Circle Officer, Ajitmal, RO UPPCB and Mines Inspector, Auraiya for conducting physical inspection and verifying the facts. The committee inspected the sites on 01.08.2020. There was no storage of sand at Muradnagar near Deepali Hotel.</p> <p>In Bijalpur, Plot number- 03 has been duly allotted for 5 years to the leaseholder Ms Pandey & Pandey Brothers. Currently due to monsoon season, mining activity is not going on. The weigh bridge in Bisalpur is operational.</p> <p>In Village Ayana, the leaseholder Ms Pandey& Pandey Brothers had been permitted to store 90000 cubic meter of sand on 09.05.2018. After December 2018, there was no inbound or outbound movement of sand from that site. 1400 cubic meter of mixed sand was still lying there for which an FIR was lodged on</p>

		<p>10.10.2019. Another FIR was lodged against him on 09.10.2019 for illegal storage of sand at another site. Besides this, no illegal mining was found by the inspection team either at Shergarh Ghat or at Panchnad. The letter of DM Auraiya alongwith the inspection report is enclosed as Appendix- II.</p> <p>DM Jalaun informed that he constituted a team comprising of ADM (F&R), SDM, RO, UPPCB and Mines Officer. The team inspected the site on 29.07.2020. They did not find any illegal mining at Panchnad. The report of DM Jalaun along with inspection report is at Appendix- III.</p> <p>DM, Etawah informed that he constituted an inspection committee which inspected the site on 27.07.2020. The report of the inspection committee comprising of ADM, Additional SP, RO, State Pollution Control Board Ex-En PWD, EX-En Irrigation and Mining Inspector is enclosed. The Committee had inspected Shergarh and Panchnad, talked to the local villagers and did not find any illegal mining in the area. Letter of DM Etawah alongwith the copy of inspection report is annexed as Appendix-IV.</p>
3	Status of action taken against ten constables for illegal mining (As per the news article published in Daily Amar Ujala dated 27.02.2020)	All the three reports of the respective District Collectors would be sent along with the inspection reports for the perusal of Hon'ble NGT. Barring an incident of over stocking by the lease holder in Auraiya, where FIR was lodged, no illegal mining was found as per the reports.

V. OBSERVATIONS OF THE OVERSIGHT COMMITTEE

The Committee noticed from the inspection reports submitted by the DMs of Auraiya, Jalaun and Etawah on the directions of Committee that no illegal mining was

found in the inspection in any of the concerned districts. It was found that there was no storage of sand at Muradnagar near Deepali Hotel. In Bijalpur, Plot number- 03 has been duly allotted for 5 years to the leaseholder Ms Pandey & Pandey Brothers. Due to monsoon season, no mining activity was taking place in this area. The weigh bridge in Bisalpur was operational. Furthermore, no illegal mining was prevalent in Panchnad area.

In view of the above the committee is of the view that no further action is required in the matter.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

24-08-2020

24-08-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

August 24, 2020

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Appendices:

Appendix-I: Minutes of Meeting of Oversight Committee, NGT held on 28.07.2020

Appendix- II: The Inspection Report in O.A. No. 475/2019 submitted by District Magistrate, Auraiya

Appendix- III: The Inspection Report in O.A. No. 475/2019 submitted by District Magistrate, Jalaun

Appendix- IV: The Inspection Report in O.A. No. 475/2019 submitted by District Magistrate, Etawah

MINUTES OF MEETINGS OF OVERSIGHT COMMITTEE, NGT, UP LUCKNOW HELD ON 28.07.2020 AT 11-00 AM AT (ORGANISED WITH THE HELP OF NIC) IN OA NO. 475 OF 2019 IN RE: AJAY PANDEY AND OTHERS VS UNION OF INDIA AND OTHERS

THROUGH VIDEO-CONFERENCING

**Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member.**

Other dignitaries present:

1. Shri Ashish Tiwari, Member Secretary, UPPCB
2. Shri Anil Kumar Sharma, Chief Mining Officer
3. Shri Avadhesh Tripathi, CPCB
4. Shri JB Singh, DM Etawah
5. Shri Mannan Akhtar, DM Jalaun
6. Shri Abhishek Singh, DM Auraiya

The Committee reviewed the implementation of the directions of Hon NGT in **OA NO. 475 of 2019** in re: *Ajay Pandey and others vs. Union of India and others*, in the light of NGT orders dated 17.06.2020.

It was mentioned that there were complaints about illegal sand mining on the river bed in the districts of Etawah, Jalaun and Auraiya. The same was inspected by a joint committee of Member Secretary, UPPCB and State Environment Impact Assessment Authority (SEIAA), and report was filed before Hon NGT on 24.07.2019. The committee did not find any illegal mining in these districts. The complainant again sent photographs to Hon NGT, on which Hon NGT appointed a joint committee of Member Secretary, SEIAA, U.P. and Member Secretary, UPPCB. The committee submitted report on 02.11.2019, in which they did not find any such illegal activity. The complainant has again challenged it and submitted

photographs of unnumbered trucks carrying sand. He also submitted a news article published in "Dainik Amar Ujala" dated 27.02.2020 mentioning action taken against 10 constables for illegal mining.

In view of above, Hon NGT had asked this Oversight Committee for verification after ascertaining facts from concerned District Magistrates or any other administrative channel. The Oversight Committee directed the District Magistrates of Auraiya, Jalaun and Etawah to get inspection done, verify the facts and submit report to the Committee.

DM Auraiya informed that he formed a committee consisting of ADM (F&R) Auraiya, SDM Auraiya, SDM Ajitmal, Circle Officer, Ajitmal, RO UPPCB and Mines Inspector, Auraiya for conducting physical inspection and verifying the facts. The committee inspected the sites on 01.08.2020. There was no storage of sand at Muradnagar near Deepali Hotel. In Bijalpur, Plot number- 03 has been duly allotted for 5 years to the leaseholder Ms Pandey & Pandey Brothers. Currently due to monsoons, mining activity is not going on. The weigh bridge in Bisalpur is operational. In Village Ayana, the leaseholder Ms Pandey & Pandey Brothers had been permitted to store 90000 cubic meter of sand on 09.05.2018. After December 2018, there was no inbound or outbound movement of sand from that site. 1400 cubic meter of mixed sand was still lying there for which an FIR was lodged on 10.10.2019. Another FIR was lodged against him on 09.10.2019 for illegal storage of sand at another site. Besides this, no illegal mining was found by the inspection team either at Shergarh Ghat or at Panchnad.

DM Jalaun informed that he constituted a team comprising of ADM (F&R), SDM, RO, UPPCB and Mines Officer. The team inspected the site on 29.07.2020. At the time of inspection they invited the complainant also through cell phone, but unfortunately the complainant was out of station. They did not find any illegal mining at Panchnad. They talked to local people who also mentioned that no illegal mining was taking place there. There was no path way or approach road for transportation of sand from rivers nor were there any physical symbols indicating sand mining. The team also did not observe any damage to ecology or aquatic life in the area. The team concluded that there was no illegal mining in the area.

DM, Etawah has informed that he constituted an inspection committee which inspected the site on 27.07.2020. The report of the inspection committee comprising of ADM, Additional SP, RO, State Pollution Control Board Ex-En PWD, EX-En Irrigation and Mining Inspector is enclosed. The Committee had inspected Shergarh and Panchnada,

talked to the local villagers and did not find any illegal mining in the area. As far as report published in Amar Ujala on 27.02.2020 regarding removal of SI and 10 constables on the charges of connivance in illegal mining is concerned, the Committee has clarified that this incident had nothing to do with illegal mining in the area. In fact it was found that gravel (Morang) was being illegally transported from across the border from Madhya Pradesh in connivance with local police. Consequently Sub Inspector Shri Pradeep Kumar was suspended on 08.06.2020 and 10 constables were sent to Police Lines. DM Etawah also informed that this incident had nothing to do with illegal mining in the area. All the three reports of the respective District Collectors are being sent along with the inspection reports for the perusal of Hon'ble NGT. Barring an incident of over stocking by the lease holder in Auraiya, where FIR was lodged, no illegal mining has been found in these reports.

28-07-2020

28-07-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

July 28, 2020

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**COMPLIANCE REPORT OF THE ORDER OF HON'BLE NATIONAL
GREEN TRIBUNAL WITH REFERENCE TO O.A. NO. 475/2019, AJAY
PANDEY AND OTHERS VS. UNION BANK OF INDIA AND OTHERS, ON
DATED 17-06-2020**

CONTENTS OF TITLED ORDER

"Accordingly, Let the Oversight Committee headed by S.V.S Rathore, former Judge of the Allahabad High Court, stationed at Lucknow, ascertain the facts from concerned District Magistrates or any other Administrative channel and furnish a report in the matter before the next by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

ACTION TAKEN

In compliance of titled order of Hon'ble NGT Dated 17.06.2020 District Magistrate Auraiya formed a Committee Vide letter NO.1556/DLSR-Awaidh Khanan-janch samiti/2020 Dated 20 July 2020. The following team member visited the area as per order on dated 24.07.2020.

- | | |
|-----------------------|--|
| 1. Mr. Ramapati | SDM Ajitmal Auraiya |
| 2. Mr. A.K. Anand | Regional Officer (R.O.), UPPCB, Kanpur Dehat |
| 3. Mr. Kamlesh Pandey | CO Ajitmal Auraiya |
| 4. Mr. Manoj Kumar | Mines Inspector, Geology and Mining Department Auraiya |
| 5. Mr. Imraan Ali | Assistant Environment Engineer (A.E.E.), UPPCB, Kanpur Dehat |

INSPECTION OBSERVATION

At the time of inspection Mr. Harnarayan Tripathi (Manager) on the behalf of M/S Pandey and Pandey Brother's was present. Lease holder representative told joint team that in past complainer also filed a court case in district court, Jalaun.

- **Muradganj:** At the time of inspection at village Muradganj (Near Dipali Hotel and Restaurant and Marriage Garden). no sand storage was found. Latitude and longitude of the concerned area is 26.5076358 and 79.40222384 respectively. Photograph of the inspected area is being enclosed (**Enclosed: figure 1**)
- **Bijalpur:** At the time of inspection no mining activity was found in the lease area and lease area was found partially submerged in water due to rainy season. Valid mining lease deed has been obtained by M/S Pandey & Pandey Brothers Auraiya for five

Mouj. [Signature]

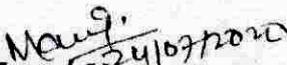
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years. The latitude and longitude of the concerned area is $26^{\circ}24'17.7123''$ and $79^{\circ}20'0.203''$ respectively. Photograph of the inspected area is being enclosed (**Enclosed: figure 2**)

- **Weigh Bridge:** At the time of inspection, a weigh bridge was found operational. Weigh bridge is situated at village Bijalpur near mining site. The latitude and longitude of the concerned area is $26^{\circ}24'26.388''$ and $79^{\circ}20'3.118''$ respectively.
- **Ayana village:** Joint team inspect Ayana village (Near Primary Health Centre, Ayana), and mixed sand storage Approx 1400 cum found behind PHC Ayana. Lease holder representative told that sand has been accumulated previously in 2018 here, as per rules of Bhandaran Niyamawali for a period of the 5 years (form- B). The latitude and longitude of the concerned area is $26^{\circ}27'48.948''$ and $79^{\circ}20'50.388''$ respectively. No mining/dumping activity found at the time of inspection. Photograph of the inspected area, is being enclosed (**Enclosed: figure 3**).
- **Shergarh Ghat:** The joint team visited Shergarh Ghat in district Auraiya, No mining activity was found as the mining officer of Auraiya told that no lease has been granted in this area. The latitude and longitude of the concerned area is $26^{\circ}25'36.952''$ and $79^{\circ}28'47.003''$ respectively. Photograph of the inspected area, is being enclosed (**Enclosed: figure 4**).
- Joint inspection team also need to submit regarding news article published in Daily Amar Ujala dated 27.02.2020 (Copy Enclosed) alongwith photograph of un numbered truck carrying sand .Which was related to **District ETAWAH Not Concerned with District AURAIYA.**

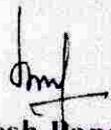
Hence on the basis of the above mentioned facts regarding concerned complaint, no illegal mining found by joint inspection team.


(Manoj Kumar)

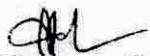
Mines Inspector, Auraiya


(Imraan Ali)

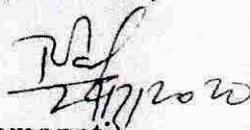
AEE UPPCB Kanpur Dehat


(Kamlesh Pandey)

CO Ajitmal Auraiya


(A.K. Anand)

RO UPPCB Kanpur Dehat


(Ramapati)

SDM Ajitmal Auraiya

Figure - 1
Muradgaj (Near Depali Hotel)



Figure - 2
Bijalpur Ghat



Figure - 3
Ayana Village

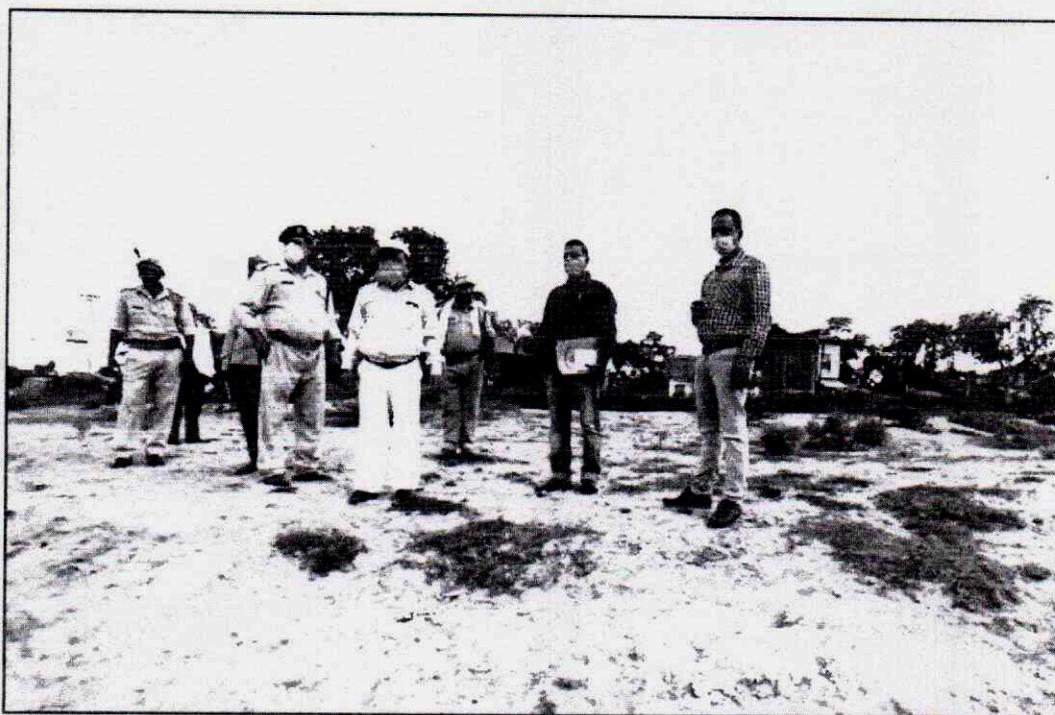


Figure - 4
Shergarh Ghat



प्रेषक,

जिलाधिकारी,
औरैया।

सेवा में,

मा0 अध्यक्ष,
ओवर साइट कमेटी,
एन0जी0टी0, उ0प्र0 लखनऊ।

पत्रांक 1572/डीएलआरसी-एनजीटी-आख्या/2020 दिनांक 28 जुलाई, 2020

विषय:- मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 नं0 475/2019 अजय पाण्डेय यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 17.06.2020 के सम्बन्ध में आख्या।

महोदय,

कृपया उपरोक्त विषय आपके वीडियो कॉन्फेसिंग दिनांक 28.07.2020 का सन्दर्भ ग्रहण करने का कष्ट करे, जिसमें मा0 एनजीटी के द्वारा ओ0ए0 नम्बर 475/2019 में पारित आदेश दिनांक 17.06.2020 के क्रम में जनपद औरैया से सम्बन्धित आपत्ति बिन्दुओं पर आख्या चाही गयी है।

उक्त के अनुपालन में ओ0ए0 संख्या-475/2019 अजय पाण्डेय बनाम यूनियन ऑफ इण्डिया व अन्य के सम्बन्ध में जनपद औरैया के सम्बन्ध में बिन्दुवार अख्या निम्नवत् है:-

1. यह बिन्दु राज्य स्तर के सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड व सदस्य सचिव (SEIAA) से सम्बन्धित है।
2. (a) मुरादगंज (दीपाली होटल के पास) बालू भण्डारण की स्थिति:- मुरादगंज (दीपाली होटल के पास) काई भी बालू का भण्डारण नहीं पाया गया।
- (b) बीझलपुर में खनन गतिविधि:-ग्राम बीझलपुर स्थित बालू खण्ड संख्या-03 मै0 पाण्डेय एण्ड पाण्डेय ब्रदर्स औरैया के पक्ष में 05 वर्ष के लिए बालू खनन पट्टा स्वीकृत हुआ है। वर्तमान में उक्त बालू खण्ड संख्या-03 में मानसून अवधि के कारण खनन कार्य पूर्णतः बन्द है एवं खनन क्षेत्र आंशिक रूप से जलमग्न है।
- (c) तौल मशीन की स्थिति:-ग्राम बीझलपुर स्थित बालू खदान के निकास मार्ग पर तौल मशीन लगायी गयी है जो संचालित है।
- (d) ग्राम अयाना (प्राथमिक स्वास्थ्य केन्द्र के पास) बालू भण्डारण की स्थिति:-ग्राम अयाना (प्राथमिक स्वास्थ्य केन्द्र के पास) में मै0 पाण्डेय एण्ड पाण्डेय ब्रदर्स औरैया को कार्यालय आदेश दिनांक 09.05.2018 को 90 हजार घनमीटर बालू के भण्डारण की अनुमति दी गयी थी। उक्त स्थान पर लगभग 1400 घनमीटर मिट्टी मिश्रित बालू उपलब्ध है।

NGT

दिसम्बर 2018 के बाद उक्त स्थान पर न तो कोई बालू का भण्डारण किया गया है और न ही उसका उठान किया गया है। उक्त भण्डारण के सम्बन्ध में शिकायत प्राप्त होने के उपरान्त भण्डारण अनुज्ञप्ति धारक मै0 पाण्डेय एण्ड पाण्डेय ब्रदर्स के विरुद्ध थाना आयाना में दिनांक 10.10.2019 को प्रथम सूचना रिपोर्ट संख्या 0170/2019 दर्ज की गयी है। उक्त के अतिरिक्त अन्य जगह पर अवैध भण्डारण पाये जाने के कारण उक्त अनुज्ञप्ति धारक के विरुद्ध थाना अजीतमल में भी दिनांक 09.10.2019 को प्रथम सूचना रिपोर्ट संख्या-0610/2019 दर्ज करायी गयी है।

(e) शेरगढ घाट जनपद औरैया में खनन सक्रिया की स्थिति:- शेरगढ घाट के पास यमुना नदी में बालू उपलब्ध न होने के कारण कोई भी बालू का खनन क्षेत्र नहीं है उक्त स्थल पर कोई भी अवैध खनन नहीं पाया गया है।

3. दैनिक समाचार पत्र अमर उजाला में दिनांक 27.02.2020 में छपे समाचार के सम्बन्ध में:-दैनिक समाचार पत्र अमर उजाला में दिनांक 27.02.2020 में प्रकाशित समाचार उदी चौकी बढपुरा थाना जनपद इटावा से सम्बन्धित है। जिसमें मध्यप्रदेश से मौरम लदे अवैध ट्रकों की आवाजाही पर कोई रोक न लगाये जाने कारण बढपुरा थाना जनपद इटावा के 10 पुलिस कर्मियों को तत्कालीन एस0एस0पी0 इटावा के द्वारा लाइन हाजिर किया गया। उक्त खबर का सम्बन्ध जनपद औरैया से नहीं है।

आख्या सादर प्रेषित है।

भगवतीय,
28/2/20
(अभिषेक सिंह)
जिलाधिकारी,
औरैया।

पत्रांक व दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय खनिज भवन लखनऊ।
2. आयुक्त महोदय, कानपुर मण्डल, कानपुर।

जिलाधिकारी,
औरैया।

प्रेषक,

जिलाधिकारी,
औरैया।

सेवा में,

मा0 अध्यक्ष,
ओवर साइट कमेटी,
एन0जी0टी0, उ0प्र0 लखनऊ।

पत्रांक 1584/डीएलआरसी-एनजीटी जांच-आख्या/2020 दिनांक 04 अगस्त, 2020

विषय:- मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 नं0 475/2019 अजय पाण्डेय, यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 17.06.2020 के अनुपालन में संयुक्त निरीक्षण के सम्बन्ध में आख्या।

महोदय,

कृपया उपरोक्त विषय आपके ई-मेल दिनांक 22.07.2020 का सन्दर्भ ग्रहण करने का कष्ट करे, जिसमें मा0 एनजीटी के द्वारा ओ0ए0 नम्बर 475/2019 में पारित आदेश दिनांक 17.06.2020 के क्रम में उपजिलाधिकारी, क्षेत्रीय अधिकारी, यू0पी0पी0सी0बी0 व खनन अधिकारी की संयुक्त समिति के द्वारा खनन क्षेत्र का निरीक्षण कर आख्या चाही गयी है।

उक्त के अनुपालन में पूर्व में इस कार्यालय के पत्रांक-2565/डीएलआरसी-एनजीटी-जांच-आख्या/2020 दिनांक 25.07.2020 के द्वारा संयुक्त टीम की जांच आख्या आपको प्रेषित की जा चुकी है। परन्तु दिनांक 28.07.2020 को हुये गूगल मीट वीडियो कान्फ्रसिंग में दिये गये निर्देश के अनुपालन में जनपद औरैया में स्थित खनन क्षेत्र की जांच पुनः संयुक्त टीम के द्वारा दिनांक 01.08.2020 को करायी गयी।

अतः पुनः करायी गयी संयुक्त समिति की जांच आख्या मूल रूप से संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:- यथोपरि।

भारतीय,

(अभिषेक सिंह)
जिलाधिकारी,
औरैया।

पत्रांक व दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय खनिज भवन लखनऊ।
2. आयुक्त महोदय, कानपुर मण्डल, कानपुर।

जिलाधिकारी,
औरैया।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 नं0
475/2019 अजय पाण्डेय यूनियन ऑफ इण्डिया व अन्य में पारित आदेश
दिनांक 17.06.2020 के सम्बन्ध में निरीक्षण आख्या।

मा0 एन0जी0टी0 के ओ0ए0 संख्या-475/2019 में पारित आदेश दिनांक
17.06.2020 के अनुपालन में जिलाधिकारी महोदय द्वारा गठित समिति के द्वारा पूर्व में
दिनांक 24.07.2020 को जांच करायी गयी थी। पुनः उक्त आदेश के क्रम में
जिलाधिकारी महोदय औरैया के आदेश दिनांक 28.07.2020 के द्वारा निम्नलिखित समिति
गठित की गयी:-

1. अपर जिलाधिकारी (वि0/रा0) औरैया।
2. उपजिलाधिकारी औरैया।
3. उपजिलाधिकारी अजीतमल।
4. पुलिस क्षेत्राधिकारी अजीतमल।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात।
6. खान निरीक्षक, औरैया।

उपरोक्त समिति के द्वारा जनपद औरैया में अवैध खनन एवं अवैध भण्डारण के
सम्बन्ध में आज दिनांक 01.08.2020 को स्थलीय निरीक्षण किया गया। निरीक्षण आख्या
निम्नवत है:-

1. (a) मुरादगंज (दीपाली होटल के पास) बालू भण्डारण की स्थिति:- मुरादगंज
(दीपाली होटल के पास) कोई भी बालू का भण्डारण नहीं पाया गया।
(फोटोग्राफ संलग्न है।)
- (b) बीझलपुर में खनन गतिविधि:- ग्राम बीझलपुर स्थित बालू खण्ड संख्या-03
मै0 पाण्डेय एण्ड पाण्डेय ब्रदर्स औरैया के पक्ष में 05 वर्ष के लिए बालू
खनन पट्टा स्वीकृत हुआ है। वर्तमान में उक्त बालू खण्ड संख्या-03 में
मानसून अवधि के कारण खनन कार्य पूर्णतः बन्द है एवं खनन क्षेत्र
आंशिक रूप से जलमग्न है। (फोटोग्राफ संलग्न है।)
- (c) तौल मशीन की स्थिति:- ग्राम बीझलपुर स्थित बालू खदान निकास मार्ग
पर तौल मशीन लगाई गई है, जो संचालित है। (फोटोग्राफ संलग्न है।)
- (d) ग्राम अयाना (प्राथमिक स्वास्थ्य केन्द्र के पास) बालू भण्डारण की
स्थिति:- ग्राम अयाना (प्राथमिक स्वास्थ्य केन्द्र के पास) में मै0 पाण्डेय
एण्ड पाण्डेय ब्रदर्स औरैया को कार्यालय आदेश दिनांक 09.05.2018 को
90 हजार घनमीटर बालू के भण्डारण की अनुमति दी गयी थी। उक्त
स्थान पर लगभग 1400 घनमीटर मिट्टी मिश्रित बालू उपलब्ध है।
दिसम्बर 2018 के बाद उक्त स्थान पर न तो कोई बालू का भण्डारण
किया गया है और न ही उसका उठान किया गया है। उक्त भण्डारण के
सम्बन्ध में शिकायत प्राप्त होने के उपरान्त भण्डारण अनुज्ञप्ति धारक मै0
पाण्डेय एण्ड पाण्डेय ब्रदर्स के विरुद्ध थाना आयाना में दिनांक
10.10.2019 को प्रथम सूचना रिपोर्ट संख्या 0170/2019 दर्ज की गयी
है। उक्त के अतिरिक्त अन्य जगह पर अवैध भण्डारण पाये जाने के
कारण उक्त अनुज्ञप्ति धारक के विरुद्ध थाना अजीतमल में भी दिनांक

NGT

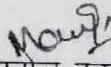
नामः

09.10.2019 को प्रथम सूचना रिपोर्ट संख्या-0610/2019 दर्ज करायी गयी है। (फोटोग्राफ संलग्न है।)

- (e) शेरगढ घाट जनपद औरैया में खनन संक्रिया की स्थिति:- शेरगढ घाट के पास यमुना नदी में बालू उपलब्ध न होने के कारण कोई भी बालू का खनन क्षेत्र नहीं है उक्त स्थल पर कोई भी अवैध खनन नहीं पाया गया है। (फोटोग्राफ संलग्न है।)
- (f) पंचनद:- पंचनद क्षेत्र में पांच नदियाँ मिलती है व उक्त क्षेत्र तीन जनपदों यथा औरैया, जालौन, व इटावा का सीमा क्षेत्र है। पंचनद के पास सेन्चुरी क्षेत्र होने के कारण कोई भी बालू का खनन क्षेत्र नहीं है। उक्त स्थल पर कोई भी खनन नहीं पाया गया। (फोटोग्राफ संलग्न है।)

2. दैनिक समाचार पत्र अमर उजाला में दिनांक 27.02.2020 में छपे समाचार के सम्बन्ध में:- दैनिक समाचार पत्र अमर उजाला में दिनांक 27.02.2020 में प्रकाशित समाचार उदी चौकी बढपुरा थाना जनपद इटावा से सम्बन्धित है। जिसमें मध्यप्रदेश से मौरम लदे अवैध ट्रकों की आवाजाही पर कोई रोक न लगाये जाने कारण बढपुरा थाना जनपद इटावा के 10 पुलिस कर्मियों को तत्कालीन एस0एस0पी0 इटावा के द्वारा लाइन हाजिर किया गया। उक्त खबर का सम्बन्ध जनपद औरैया से नहीं है।

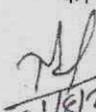
निरीक्षण आख्या आवश्यक कार्यवाही हेतु सादर प्रेषित है।


(मनोज कुमार)
खान निरीक्षक,
औरैया।


(ए0के0 आनन्द)
क्षेत्रीय अधिकारी,
यू0पी0पी0सी0बी0,
कानपुर देहात।


(कमलेश पाण्डेय)
पुलिस क्षेत्राधिकारी,
अजीतमल।


(रमेश यादव)
उपजिलाधिकारी,
औरैया।


(रमापति)
उपजिलाधिकारी,
अजीतमल।


(रेखा एस0 चौहान)
अपर जिलाधिकारी(वि0/रा0),
औरैया।

मुरादगंज (दीपाली होटल) के पास औरैया- 01



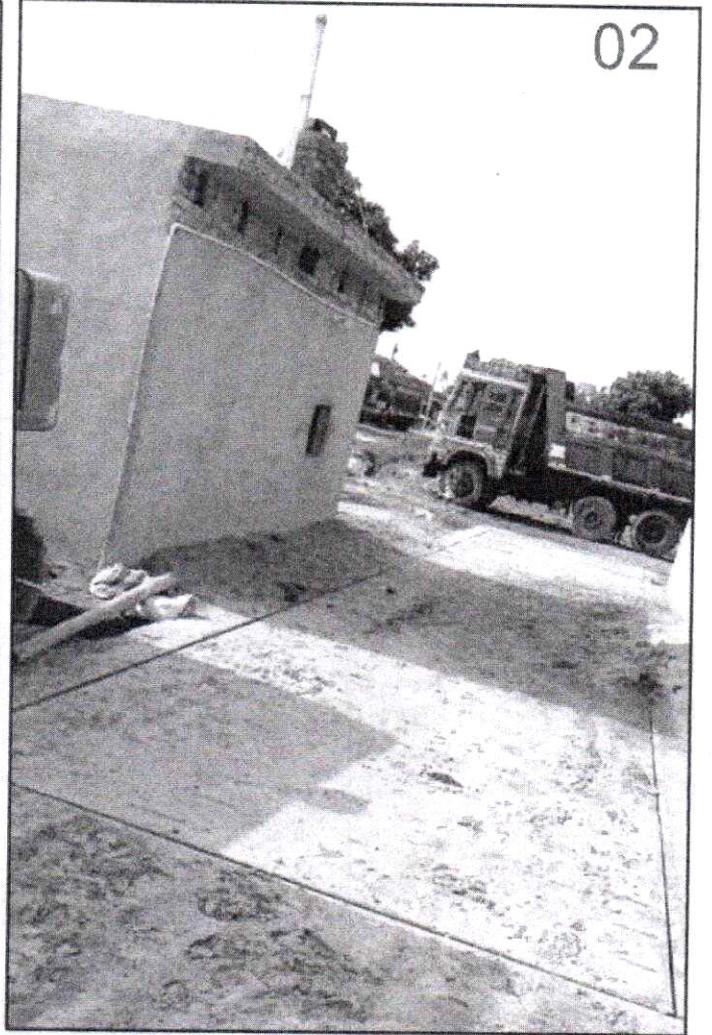
2

ग्राम बीझलपुर बालू घाट जनपद औरैया ।

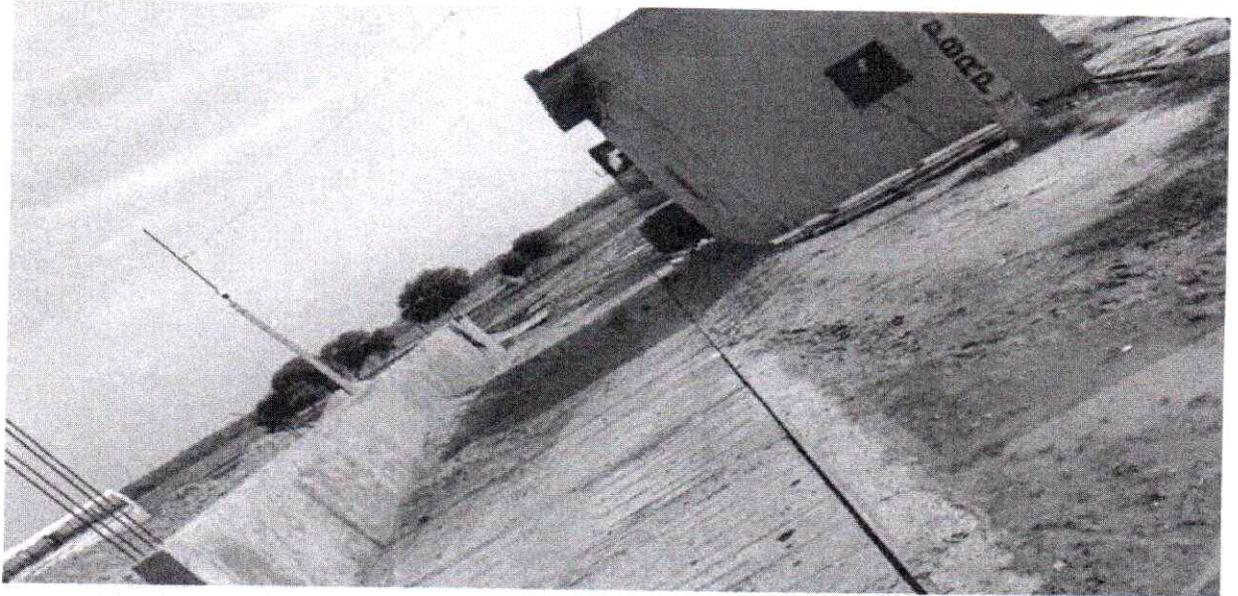


3

तौल मशीन ग्राम बीझलपुर जनपद औरैया ।



03



(4)

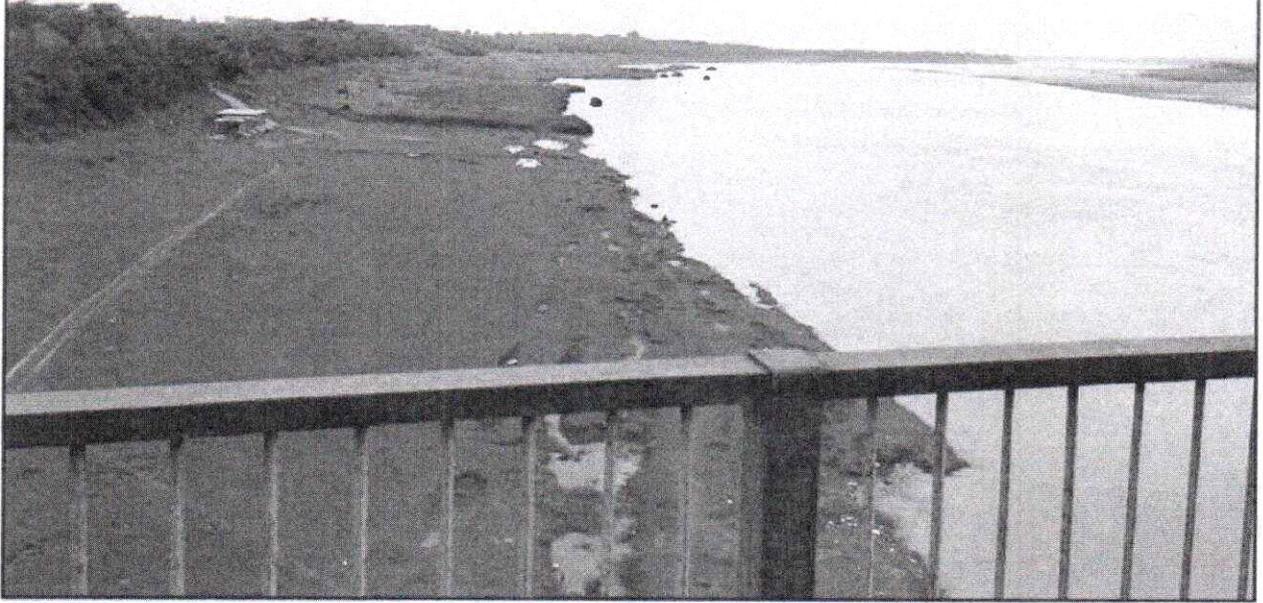
ग्राम अयाना प्राथमिक स्वास्थ्य केन्द्र के पास औरैया



5

शेरगढ़ घाट जनपद औरैया

01



02



(6)



7

पंचनद— जनपद, औरैया, इटावा जालौन

01



02



District Magistrate Office Jalaun-Orai

Ref No 1374

Date 27.07.2020

To,

Membar Secertary

UP pollution Control Board
TC-12 v, vibhuiti Khand,
Gomati Nagar,
Lucknow

Sub: Compliance report in matter of Hon'ble NGT OA.NO. 475/2019 (Ajay pandey & others v/s Union of india and others).

Sir,

Kindly refer above noted order passed by Hon'ble NGT. IN this matter it is inform to you that the District Administration, Jalaun has not sanctioned any mining lease on river bed of Chambal, Kwari, Sindh & Pahunj which merge in river Yamuna and called pachnad. The lease of gata No 1240, 1241 village Bilhor area 5.48 acre was sanctioned from 26.05.2008 to 25.05.2011 at land of lease owner and another lease of Sindh river bed sand mining at gata No 1225, village Bilhor tehsil Madhogarh area 2.81 acre was sanctioned from 26.05.2008 to 26.05.2011. At present no any sand mining lease is effective from year 2011 up to 2020. Hence illegal mining of sand on beds of said rivers by using JCB and other machines is not true.

Mr Ajay pandey never inform to khanij department of Colloctrate Jalaun about illegal mining. Any type of illegal Sand Mining activities is not in progress. Within district jalaun so any type of damage to the ecology of the river and the aquatic life not seems to be proper.

The illegal sand mining complaint is not true and other points of hearing are concerned to Etwaha & Auraiya District Administration.

Your's faithfully



(Pramil Kumar Singh)
Add. District Magistrate, Jalaun

प्रेषक,

जिलाधिकारी,
जालौन।

सेवा में,

सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
टी०सी०-12वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

संख्या 1399 / खनिज / एम०एम०सी-30

दिनांक 31/7/2020

विषय: मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-475/2019(अजय पाण्डेय बनाम यूनियन आफ इण्डिया व अन्य) के सम्बन्ध में।

महोदय,

कृपया विषयगत प्रकरण के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 475/2019 अजय पाण्डेय बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 17.06.2020 – Let the Oversight Committee' headed by S.V.S. Rathore, former Judge of the Hon'ble Allahabad High Court, stationed at Lucknow, ascertain the facts from concerned District Magistrate or any other Administrative channel and furnish a report in the matter. के अनुपालन में जूम एप पर दिनांक 28.07.2020 को प्रश्नगत प्रकरण पर सुनवाई के दौरान दिये गये निर्देशानुसार इस कार्यालय के पत्र संख्या-1378/खनिज-एमएमसी-30, दिनांक 28.07.2020 द्वारा निम्नवत् टीम का गठन किया गया:-

- | | | |
|---|---|---------|
| 1. अपर जिलाधिकारी, जालौन | - | अध्यक्ष |
| 2. उपजिलाधिकारी, माधौगढ़ | - | सदस्य |
| 3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी। | - | सदस्य |
| 4. जिला खनिज अधिकारी, जालौन | - | सदस्य |

टीम द्वारा प्रस्तुत आख्या दिनांक 29.07.2020 के अनुसार अवगत कराना है कि:-

CONTENTS OF TITLED ORDER

The matter has been taken up for consideration which involves the issue regarding remedial action against illegal sand mining on the river bed between Etawah and Jalaun District including Auraiya District, Uttar Pradesh, According to applicant (Mr Ajay Pandey & Others), illegal sand mining is taking place in the river Yamuna called panchnad using JCB & other Machines.

The illegal mining is causing damage to the ecology of the river and the aquatic life and also resulting in air pollution and violation of other environmental norms, adversely affecting the health of inhabitants of the area.

ACTION TAKEN

In compliance of titled order of Hon'ble NGT Dated 17.06.2020 The District Magistrate Jalaun formed a committee Vide letter No. 1378 Khanij-M.M.C-30/ Dated 28 July 2020 The following team member visited the area as per order on dated 29.07.2020.

- | | |
|---------------------------|-----------------------|
| 1- Mr. Pramil Kumar Singh | ADM(F/R) Jalun |
| 2- Mr. Salig Ram | SDM, Madhogarh Jalaun |
| 3- Mr. Niranjan Sharma | R.O UPPCB, Jhansi |
| 4- Mr. R.B. Singh | Mine Officer Jalaun |

INSPECTION OBSERVATION

2. On dated 29.07.2020 communication with complainant Mr. Ajay Pandey was made on mobile number 8755375703 at 10.53 AM, and team requested to the complainer to be present at the time of inspection. The informed that he is at lucknow and can not participate with joint inspection team.
- First the joint team inspected pachnad and observed Chambal river merging into river Yamuna up stream of pachnad. Quwari and sindh river merging with pahunj and the pahunj river in to Yamuna at GPS (N 26 26 10 and 79 12 35 E) called pachnad. Photograph of the inspected area is being enclosed (Enclosed:figure 1)



Figure 1: Pachnad Site

- At the time of inspection no mining activity was found in pachnad area and depositer of sand in shape of mound at river bed is present. (Enclosed:figure 2)

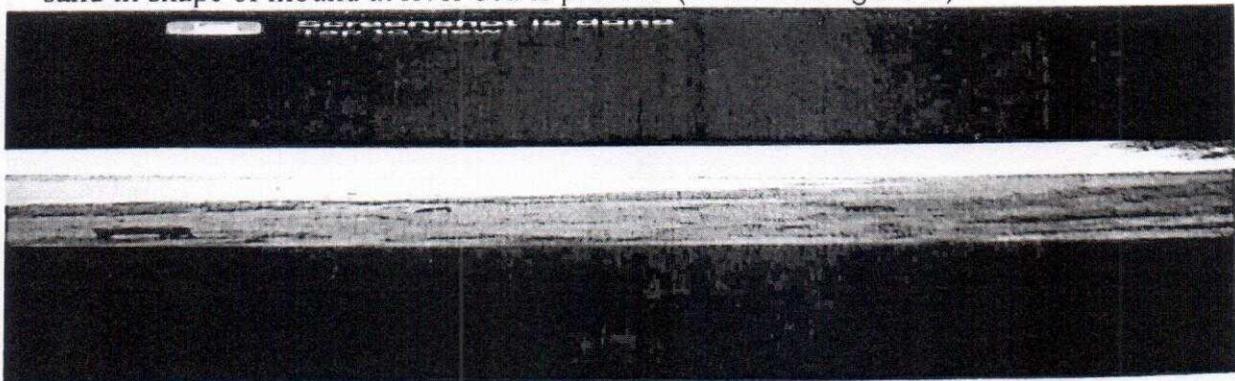


Figure 2: Sand Storage at river bed of Pachnad Site

- During the inspection The Oral Statement of local residents, Shri Radhey Shyam S/O Shri Prabhu Dayal and Shri Maan Singh S/O Shri Suraj Prasad Village Kanjosa was recorded.. They Stated that they have never seen any illegal sand mining in pachnad or down stream from ten years. They also stated that it was a area of religious importance with yearly mela at Pachnad Sangam, thus local people do not mine sand here. (Enclosed:figure 3).



Public discussion at pachnad.

- The Joint inspection team observed that there is no path way, approach road for transportation of sand from rivers. Joint team did not find any physical symbols of any type illegal sand mining.
- The Joint inspection team have reached to the conclusion that there is no illegal sand mining at the bank of river Yamuna. So the complaint of complainant not true. No damage to ecology of river and the aquatic life seems to be presant. Thus the complaint does not appears to be true.

अतः उपरोक्तानुसार प्रश्नगत क्षेत्र में अवैध खनन नहीं पाया गया। आख्या आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय,
(डा० मन्मान अख्तर)
जिलाधिकारी, जालौन।

JOINT INSPECTION REPORT IN THE MATTER OF HON'BLE NATIONAL GREEN TRIBUNAL ORDER DATED 17-06-2020 WITH REFERENCE TO O.A.NO. 475/2019, (AJAY PANDEY AND OTHERS V/S UNION OF INDIA)

CONTENTS OF TITLED ORDER

The matter has been taken up for consideration which involves the issue regarding remedial action against illegal sand mining on the river bed between Etawah and Jalaun District including Auraiya District, Uttar Pradesh, According to applicant (Mr Ajay Pandey & Others), illegal sand mining is taking place in the river Yamuna called panchnad using JCB & other Machines.

The illegal mining is causing damage to the ecology of the river and the aquatic life and also resulting in air pollution and violation of other environmental norms, adversely affecting the health of inhabitants of the area.

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| 3. Mr. Niranjan Sharma | R.O UPPCB, Jhansi |
| 4. Mr. R.B. Singh | Mine Officer Jalaun |

INSPECTION OBSERVATION

1. On dated 29.07.2020 communication with complainer Mr. Ajay Pandey was made on mobile number 8755375703 at 10.53 AM, and team requested to the complainer to be present at the time of inspection. The complainer informed

(2)

that he is at lucknow and can not participate with joint inspection team.

- First the joint team inspected pachnad and observed that Chambal river is being merged into river Yamuna up stream of pachnad. Quwari and sindh river is being merged with pahunj and the pahunj river is being merged in to Yamuna at GPS (N 26° 26' 10" and 79° 12' 35" E) called pachnad. Photograph of the inspected area is being enclosed (Enclosed:figure 1)



Figure 1: Pachnad Site

- At the time of inspection no mining activity was found in pachnad area and stroag of sand in shape of mound at river bed is avialble. (Enclosed:figure 2)

35

(3)



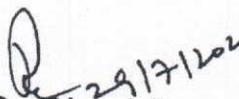
Figure 2: Sand Storage at river bed of Pachnad Site

- During the inspection The Oral Statement of local residents recorded, Shri Radhey Shyam S/O Shri Prabhu Dayal and Shri Maan Singh S/O Shri Suraj Prasad Village Kanjosa Stated that he never seen the illegal sand mining in area pachnad and down stream of river Yamuna past 10 years.. **(Enclosed:figure 3).**



Public discussion at pachnad.

- The Joint inspection team observed that there is no path way, approach road for transportation of sand from rivers. Joint team Not found any physical symbols of any type illegal sand mining.
- The Joint inspection team have reached the conclusion that there is no any illegal sand mining at the bank of river Yamuna. So the complaint of complainer is not true and any type of damage to ecology of river and the aquatic life not seems to be proper.


(R.B. Singh)
29/7/2020
Mine Officer Jalaun


(Niranjana Sharma)
29/7/2020
R.O UPPCB, Jhansi


(Salig Ram)
29/7/2020
SDM, Madhogarh


(Pramit Kumar Singh)
ADM(F/R) Jalun

प्रेषक,

जिलाधिकारी
इटावा।

Appendix- IV

सेवा में,

निजी सचिव,
ओवरसाइट कमेटी,
एन0जी0टी0, उत्तर प्रदेश, लखनऊ।

संख्या 303/डी0एल0आर0सी0-खनन/जांच/2020-21

दिनांक जुलाई 31 2020

विषय: मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या 475/2019 अजय पाण्डेय व अन्य वनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 17.06.2020 के अनुपालन के सम्बन्ध में।

महोदय

कृपया ओवरसाइट कमेटी, एन0जी0टी0, उत्तर प्रदेश, लखनऊ की दिनांक 28.07.2020 को समय प्रातः 11.00 बजे आयोजित वीडियो कान्फ्रेंसिंग में मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या 475/2019 अजय पाण्डेय व अन्य वनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 17.06.2020 के अनुपालन में जिला इटावा-औरैया-जालोन की सीमान्तर्गत अवैध खनन एवं दैनिक समाचार पत्र अमर उजाला की पेपर कटिंग दिनांक 27.02.2020 में उल्लिखित तथ्य अवैध खनन एवं मौरंग से लदे ट्रको की आवा-जाही रोकने में नाकाम रहने पर एस0एस0पी0 श्री आकाश तोमर द्वारा थाना बढपुरा के 10 सिपाहियों को हटाने के सम्बन्ध में प्रकाशित समाचार के सम्बन्ध में जांच आख्या उपलब्ध कराने के निर्देश दिये गये हैं।

उक्त के सम्बन्ध में जांच प्रावधिक समिति से दिनांक 27.07.2020 को कराई गई। प्रावधिक समिति द्वारा दिनांक 27.07.2020 को उपलब्ध कराई गई निरीक्षण की आख्या इस पत्र के साथ संलग्न कर सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय

31-7-20

(जे0 बी0 सिंह)

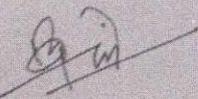
जिलाधिकारी, इटावा।

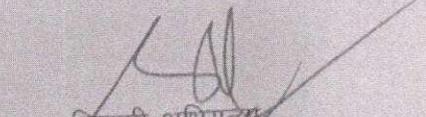
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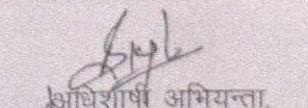
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पचनदा क्षेत्र के आस पास के निवासियों से अवैध खनन के सम्बन्ध में बार्ता की गई एवं जांच के समय एस. आई श्री नरेन्द्र सिंह साथ में उपस्थित रहे। एस. आई श्री नरेन्द्र सिंह द्वारा पचनदा के आस-पास एवं शेरगढ़ के आस-पास के क्षेत्र का स्थलीय निरीक्षण कराया। आसपास के निवासियों द्वारा अवगत कराया गया कि उक्त क्षेत्र में कोई खनन नहीं हो रहा है। पचनदा क्षेत्र में पांच नदियाँ मिलती हैं, जिसमें कोई बालू का क्षेत्र नहीं है बल्कि वहाँ पर खेती होती है। शेरगढ़ में चम्बल नदी व यमुना नदी की मिट्टी युक्त बालू जमी पाई गई। क्षेत्र में कोई अवैध खनन नहीं पाया गया। अवैध खनन की शिकायत निराधार है। जांच के समय लिये स्थल के फोटोग्राफ संलग्न हैं।

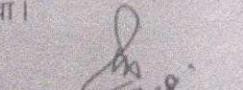
दैनिक समाचार पत्र अमर उजाला की पेपर कटिंग दिनांक 27.02.2020 में उल्लिखित तथ्य अवैध खनन एवं मौरंग से लदे ट्रको की आवा-जाही रोकने में नाकाम रहने पर एस0एस0पी0 श्री आकाश तोमर द्वारा थाना बढपुरा के 10 सिपाहियों को हटाने के सम्बन्ध में प्रकाशित समाचार के विषय में अवगत कराना है कि मध्य प्रदेश से इटावा जनपद की सीमा पर प्रवेश करने वाली बालू मौरंग की गाड़ियों का परिवहन थाना बढपुरा के चौकी उदी से होता है। चौकी उदी में सिपाहियों को एस0एस0पी0 द्वारा दिशा निर्देश दिये गये थे कि कोई भी वाहन ओवरलोड न निकले तथा कोई वाहन बिना बैध प्रपत्र के न चले। जांच में पाया कि उक्त प्रकरण अवैध परिवहन से सम्बन्धित है, जो मध्य प्रदेश से आने वाले ओवरलोड ट्रकों को न रोक पाने के कारण कार्यवाही की गई थी। चौकी उदी, थाना बढपुरा में नियुक्त सिपाहियों के विरुद्ध अवैध खनन के सम्बन्ध में कोई व्यक्तिगत शिकायत नहीं थी। मध्य प्रदेश से आने वाले ट्रकों के माध्यम से मौरंग की ओवरलोडिंग करके अवैध परिवहन की शिकायत प्राप्त होने पर मौरंग के अवैध परिवहन पर रोक लगाने हेतु स्थानीय पुलिस को वरिष्ठ पुलिस अधीक्षक इटावा द्वारा टास्क देय के अनुपालन हेतु निर्देशित किया गया था, मौरंग के अवैध परिवहन को रोक पाने में विफल रहने पर चौकी उदी में नियुक्त 10 आरक्षियों को पुलिस लाइन स्थानान्तरित किया गया था। इसके पश्चात उप निरीक्षक श्री प्रदीप कुमार, चौकी इन्चार्ज उदी, थाना बढपुरा को मौरंग का अवैध परिवहन करने वालों से साठगांठ करके मध्य प्रदेश से आने वाले मौरंग के ओवरलोड ट्रको पर रोक न लगाकर उच्चाधिकारियों के आदेश का पालन न करने पर दिनांक 08.06.2020 को निलम्बित किया गया था और जांच के उपरान्त सत्यनिष्ठा रोके जाने के दण्ड से दण्डित किया गया है। समाचार पत्र में प्रकाशित तथ्य जनपद इटावा में अवैध खनन से सम्बन्धित नहीं है। निरीक्षण आख्या सेवा में सादर प्रेषित है।

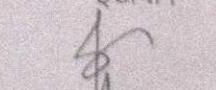

खान निरीक्षक,
इटावा।


अधिशर्षा अभियन्ता,
इटावा प्रखण्ड, नि0ग0न0
इटावा।


अधिशर्षा अभियन्ता,
प्रान्तीय खण्ड, लो0नि0वि0
इटावा।


क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
फिरोजाबाद।


अपर पुलिस अधीक्षक,
नगर इटावा।


अपर जिलाधिकारी,
इटावा।

